

No. 179/XXXVI(3)/2012/40(1)/2012
Dated Dehradun, June 13, 2012

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'The Zamindari Abolition and Land Reforms (Amendment) Act, 2012' (Adhiniyam Sankhya 10 of 2012).

As Passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 11 June, 2012.

The Zamindari Abolition and Land Reforms (Amendment) Act, 2012

[Uttarakhand Act No. 10 of 2012]

An

Act

to amend the Uttar Pradesh Zamindari Abolition and Land Reform Act, 1950 (as applicable to the State of Uttarakhand) to the context of the State of Uttarakhand.

Be it enacted by the Uttarakhand Legislative Assembly in the Sixty-third Year of the Republic of India as follows:-

- Short title, extent and commencement**
1. (1) This Act may be called the Uttarakhand Zamindari Abolition and Land Reform (Amendment) Act, 2012.
- (2) It shall be extend to the hilly tehsils under the issued notification for the voluntary consolidation.
- (3) It shall be come into force at once.
- Amendment of section 161**
2. After proviso of sub-section (1) of section 161 of the Uttar Pradesh Zamindari Abolition and Land Reform Act, 1950 (as applicable to the State of Uttarakhand), a new proviso shall be added as follows: namely :-
- “Provided further that in such revenue villages where the notification is issued under section 4 of the Uttar Pradesh Consolidation of Holding Act, 1953, the provisions of first proviso shall not be applicable till three years from the commencement of such notification of section 53-A of the said Act.”

By Order,

AJAY CHAUDHARY,
Additional Secretary.